

**GOVERNMENT OF INDIA  
MINISTRY OF AYUSH**

**LOK SABHA  
UNSTARRED QUESTION NO. 3891  
TO BE ANSWERED ON 11<sup>TH</sup> AUGUST, 2023**

**REGULARISATION OF AYUSH DOCTORS**

**3891. SHRI NALIN KUMAR KATEEL:  
SHRI D.K. SURESH:  
SHRIMATI SUMALATHA  
AMBAREESH:**

Will the Minister of **AYUSH** be pleased to state:

- (a) whether the Government is aware that hundreds of doctors appointed on contract basis in Ayurvedic, Yoga, Unani, Siddha and Homoeopathy departments of AYUSH in Karnataka;
- (b) if so, whether such doctors are seeking regularization of their services;
- (c) if so, whether the Government has received any representations from such doctors for regularization of their services; and
- (d) if so, the steps taken/proposed to be taken by the Government for regularization of their services?

**ANSWER  
THE MINISTER OF AYUSH  
(SHRI SARBANANDA SONOWAL)**

(a) to (d) Public Health being State subject, appointment of contractual doctors and regularization of their services comes under purview of respective State Government. However, under Centrally Sponsored Scheme of National Ayush Mission (NAM), there is provision of contractual engagement of Ayush doctors under different activities like setting up of 10/30/50 bedded integrated Ayush hospitals, upgradation of Ayush hospitals etc. State/UT Government may avail eligible financial assistance as per the provision of NAM guidelines by submitting suitable proposals through State Annual Action Plans (SAAPs).

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